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Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 47 / 2009-Customs (N.T.)

New Delhi, the 6th May, 2009.
16 Vaisakha, 1931 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs and Central Excise, 117/7, Sarvodya Nagar, Kanpur to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on,-

- (i) the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi; and
- (ii) the Commissioner of Customs, Air Cargo Exports, New Custom House, Near IGI Airport, New Delhi,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. PTC Industries Limited, Malviya Nagar, Aishbagh, Lucknow - 226004 issued vide, DRI F.No. VIII(26)02/LZU/2008, dated the 30th September, 2008, by the Additional Director General, Directorate of Revenue Intelligence, Lucknow Zonal Unit, 2/31, Vishal Khand, Gomti Nagar, Lucknow - 226010.

[F.No. 437/11/2009-Cus.IV]

Sd/-

(M.M.Parthiban)

Director (Customs) to the Government of India